

ORISSA ORDINANCE No. 6 OF 1975
**THE ORISSA LAND REFORMS (AMENDMENT)
 ORDINANCE, 1975**

*[Promulgated by the Governor on the 1st October 1975, published
 in an extraordinary issue of the Orissa Gazette,
 dated the 1st October 1975]*

AN

ORDINANCE

TO AMEND THE ORISSA LAND REFORMS ACT, 1960

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Land Reforms Act, 1960 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-sixth Year of the Republic of India:—

1. (1) This Ordinance may be called the Orissa Land Reforms (Amendment) Ordinance, 1975.

(2) It shall come into force at once.

2. During the period of operation of this Ordinance the Orissa Land Reforms Act, 1960 (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. In section 36-B of the principal Act, after the words "the period specified in the said section", the words and commas "or the period of extension granted under section 63, as the case may be," shall be inserted.

4. Section 63 of the principal Act shall be renumbered as sub-section (2) thereof and before sub-section (2) as so renumbered, the following sub-section shall be inserted, namely:—

"(1) The State Government may, by notification, from time to time, for sufficient reasons, extend the period of limitation provided under the second proviso to sub-section (2) or the second proviso to sub-section (5) of section 4 or under section 36-A by such further period as they deem proper, so, however, that the total period of extension shall in no event exceed two years."

AKBAR ALI KHAN
GOVERNOR OF ORISSA

Dated the 1st October 1975

Short title
and
commence-
ment.

Orissa Act
16 of 1960
to be
temporarily
amended.

Amendment
of section
36-B.

Amendment
of section
63.

Orissa Act
16 of 1960.

Orissa Act
16 of 1960.